

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105

IB-389/ND/2023

New IA/3411/2024

IN THE MATTER OF:

Sh. Rahul Juneja

.....Applicant

Vs.

Canara Bank & Ors. {2}

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 08.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Anshul Singh
Patel, Advs. for Canara Bank

For the Respondent : Mr. Abhishek Anand, Mr. Yashaswi Bahuguna, Advs.

For the RP : Mr. Sunder Khatri, Adv.

ORDER

New IA/3411/2024:-

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016. Heard the submissions made by the Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor is present on the basis of advance notice and accepts notice for filing their reply to this report. Ld. Counsel on behalf of one of the Financial Creditor Canara Bank appears and accepts notice for filing their reply. Notice be issued to the

remaining Financial Creditors for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **23.08.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)